

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE AT CHENNAI**

Original Application No. 168 of 2024

M/s. Hindustan Institute of Technology & Science,
(Deemed to be University)
Represented by its Registrar,
Prof. Dr. Muthukumar Subramanian
Rajiv Gandhi Salai (OMR),
Padur, Chennai-603103

..Applicant.

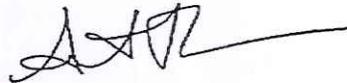
-Vs-

Member Secretary,
Tamil Nadu Pollution Control Board,
No.76, Anna Salai, Guindy,
Chennai- 600032 & ors.

...Respondents

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Filed by
Thiru.S. Sai Sathya Jith,
Advocate, Chennai.

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Rajiv Gandhi Salai (OMR),
Padur, Chennai-603103
Mob: 9600075083
E-mail: registrar@hindustanuniv.ac.in.

..Applicant.

-Vs-

1. Member Secretary,
Tamil Nadu Pollution Control Board,
No.76, Anna Salai, Guindy,
Chennai- 600032.
Phone: 044-22353145
E-mail: grievance@tnpcb.gov.in
2. Managing Director,
Tamil Nadu Water Supply and Drainage Board,
31, Kamarajar Salai,
Chepauk,
Chennai-600005.
Phone: 044-28525501
E-mail: twadho@gmail.com
3. District Collector,
Collector Office, G.S.T.Road,
Chengalpattu District,
Phone: 044-27427412
E-mail: collr-cpt@nic.in
4. The Member Secretary,
State Environmental Impact Assessment Authority,
No. 1, Jeenis Road, Panagal Building,
Ground Floor, Saidapet,
Chennai -600015.
Phone: 044-24359973
E-mail: cmantnseiaa@yahoo.com

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TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI-600 032.

5. The Tahsildar,
Thiruporur Taluk,
Chengalpattu District.
Phone: 044-27445072
Email: tahthiruporur.tnkpm@nic.in.

...Respondents

REPORT FILED ON BEHALF OF THE FIRST RESPONDENT-
TAMIL NADU POLLUTION CONTROL BOARD.

I, S.Indiragandhi, D/o.A.Soundararajan, aged about 57 years, having my office at 76, Mount Salai, Guindy, Chennai-600032, do hereby solemnly affirm and sincerely state as follows:-

1. I am the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board (TNPCB), Chennai -600 032, and I am authorized to file this Report on behalf of the first respondent Tamil Nadu Pollution Control Board (TNPCB). I am well acquainted with the facts of the case from the records.
2. It is respectfully submitted that the application is filed by the applicant with a prayer to:
 - A. Prevent discharge of sewage/drainage water generated from residential complexes, individual residential houses, shops & restaurants and other commercial establishments situated at Padur village, directly into the storm water drain.
 - B. Directing the 1st Respondent to impose heavy penalty on the violators who are found discharging their untreated/semi-treated/treated drainage directly into the storm water drain by the Respondents 2 to 5.
 - C. Directing the Respondents 2 to 5 to make necessary provision for collection and disposal of the sewage/drain water generated at Padur village.
3. It is respectfully submitted that a complaint has been received from M/s. Hindustan Institute of Technology and Science No.1, Padur village vide letter dated: 22.04.2024 regarding discharge of sewage from houses & residential complexes, shops and restaurants in Padur village into storm water canal running through the campus leading to stagnation and emits

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unbearable stench, breed mosquitoes and pose severe health hazards to the 15000 students.

4. It is respectfully submitted that the institute in its complaint vide letter No. HITS/R/C/2024/685 dated: 22.04.2024 has stated inter alia that

- 1) During 2020-2021 Highways Department have constructed covered storm water drains on both sides of the Rajiv Gandhi Salai for about 500 meters to drain surface runoff from the Padur village streets and excess discharge from Padur Eri during the monsoon season. However, the stinking drainage water from Shops / Restaurants and excess flow of semi treated sewage water from Sewage Treatment Plants (STP) from nearby residential complexes are also let out to this storm water drain which is now linked to the single water canal running through its campus as there are no other drainage canals existing now.
- 2) Moreover, the overflow from Septic tanks and wash water from the bathrooms and kitchens of several residential houses are also let out in to this storm water canal. As a result, the flood water gets mixed up with the sewage/ drainage water from the village and flows through its campus and gets stagnated at institute's boundary and emits unbearable stench, breed mosquitoes and pose severe health hazards to the students.
- 3) During the non-monsoon periods, only drainage water from Shops / Restaurants mixed with sewage water from residential complexes is flowing through the canal in the campus. Since this open storm water canal is blocked beyond the boundary of our campus, the entire sewage / drainage water gets stagnated at the North East Corner of the Campus

The institute has requested to take stringent action to ensure that STPs in high rise buildings are fully operational and possess adequate capacity, to impose heavy penalty on illegal discharge of sewage in to storm water drain.

5. It is respectfully submitted that based on the complaint, the institute was inspected on 05.07.2024 by officials of TNPCB along with

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Institute Deputy Registrar and the following were observed during the inspection:

- a. The institute is a multidisciplinary educational campus, located on Rajiv Gandhi Salai (OMR) at Padur Village. The total extent of the institute is 35 acres. It offers education in Engineering, Law, humanity, Arts & Science and health services in the premises. There are about 15000 students studies in the institute.
- b. The institute was surrounded by Rajiv Gandhi Salai, Residences (including high rise buildings), commercial buildings and Padur lake (about 270m from the institute) on the Western side, Kelambakkam Bypass road, vacant land, residences and Mutukkadu Back waters (about 1000 m from the storm water drain outlet) on the Eastern side and Commercial Establishments & Vacant land on the Northern and Southern Sides.
(Photograph-1-Google map)
- c. A storm water drain is located inside the premises on the northern side of the institute. Although the storm water drain is stated to be the property of the institution, it is allowing the storm water from outside areas of the upstream side of the institution (Western side) to flow through it as per the requests of the local body. This drain however has no outlet beyond the campus and the storm water is allowed to flow into a private land on the eastern side.
- d. Storm water drains constructed on both sides of Rajiv Gandhi Salai at Padur for length of 500 m, to drain the surface runoff from the Padur village streets and excess discharge from Padur Eri join the storm water drain located inside the Institute.
(Photograph - 2).
- e. There is no STP and UGSS exists in Padur village to collect and treat sewage generated from the residences and commercial establishments. However some of the high rise apartments have provided STP to treat sewage generated from the apartments.

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- f. The untreated/partially treated Sewage/sullege from individual Houses, Residential complexes, shops and restaurants on the upstream of the institute find entry in to the storm water drain provided along Rajiv Gandhi salai and find entry in to storm water drain located inside the campus. The storm water drain inside the campus is about 300 m length and covered using concrete slabs. At the end of the canal, the wastewater is discharged into private land located outside the compound wall of the institute and stagnate. **(Photograph -3).**
- g. During inspection, Wastewater was flowing into the storm water canal inside the campus and wastewater sample was collected for analysis. ROA of sample collected reveals that the parameter analysed are within inland surface water standards prescribed by the Board. The copy of the ROA is enclosed herewith. **(Photograph - 2)**
- h. The institute authorities have informed that one more culvert was built in Rajiv Gandhi Salai adjacent to the institute to prevent flooding of campus during rainy season. Currently the same was blocked by private persons.
- i. The natural and constructed storm water drain in the area to carry storm water during rainy season and the overflow from Padur eri into Muttukkadu lake are currently non existent due to closure by dumping of debris and real estate development. Hence there is no proper outfall for storm water in this area.
- j. The institute has informed that stagnation and contour flow of sewage in the storm water drain of the unit causes odour menace and health hazards to the students of the institute.
- k. The institute has informed that it has provided STP of 450 KLD for the treatment of sewage generated and utilizes the treated sewage on land for gardening inside the campus. The institute has not obtained consent of the Board.
6. It is respectfully submitted that the Thiruporur Panchayat Union has been requested vide Letter dated 08.07.2024.

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- a) To monitor the individual houses, residential complexes and commercial establishments closely to prevent seepage/overflow of untreated/ partially treated sewage from septic tanks.
 - b) To plug all illegal sewage outlets from high rise residential and commercial complexes into open drains.
 - c) To prevent sewage tankers discharging sewage into storm water drains.
7. It is respectfully submitted that restoring natural Storm water canals connecting the overflow from Padur Eri with Muttukadu lake and constructing adequate storm water network with proper outlet would prevent flooding in the campus during rainy season and stagnation during non monsoon periods. Hence it was decided to address the Water Resources Division of Public Works Department requested to find and restore various storm water canals in the area including the one connecting Padur Eri with Muttukadu lake.
8. It is respectfully submitted that based on the above, a letter has been addressed from the 1st Respondent Board to the Water Resources organization and Chief Engineer (General), Public Works Department, Chepauk, Chennai vide letter dated 30.07.2024 requesting to find and restore various stormwater canals in the area including the one connecting Padur Eri with Muttukadu lake and furnish present status report to the Board.

Photographs taken during the inspection of M/s. Hindustan Institute of management and Technology on 05.07.2024

Photograph 1:

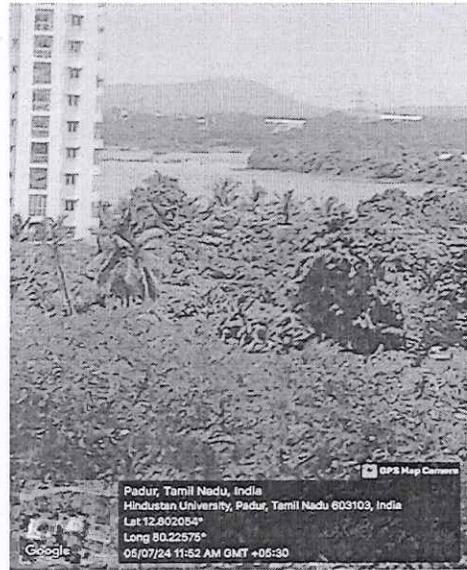


Google Map show casing Padur Lake- HITS- Muttukkadu back waters

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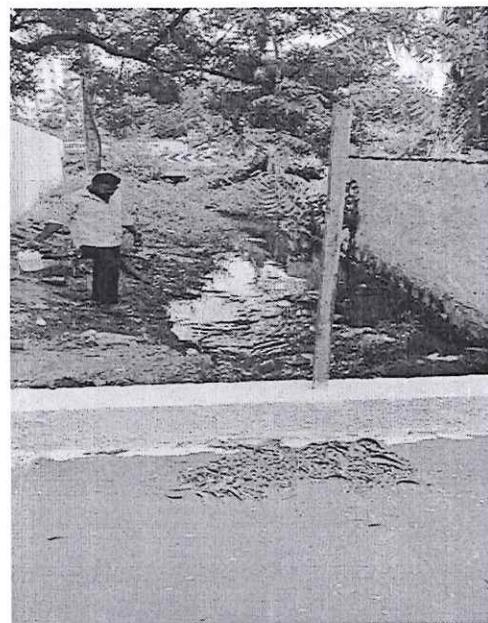
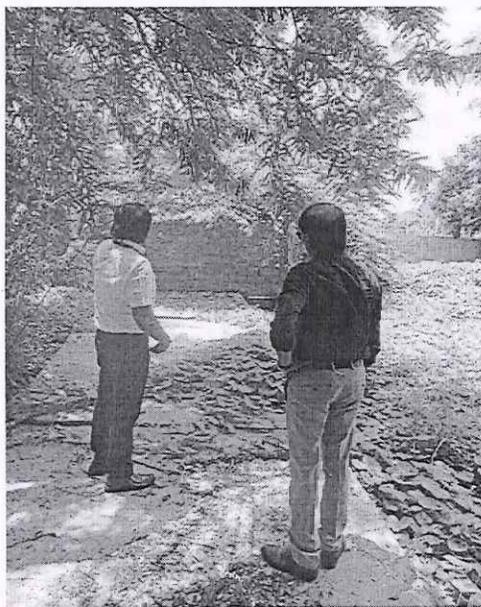
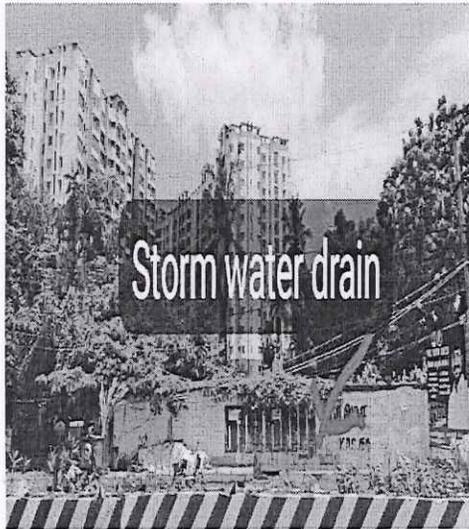


Muttukadu Backwaters

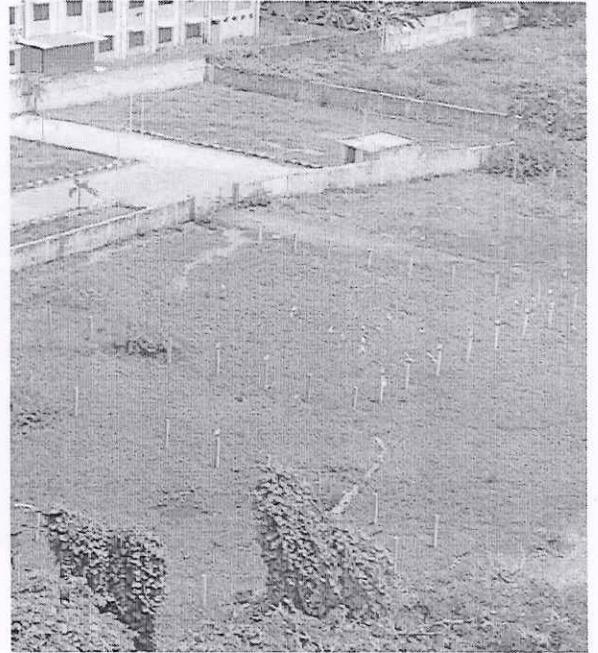
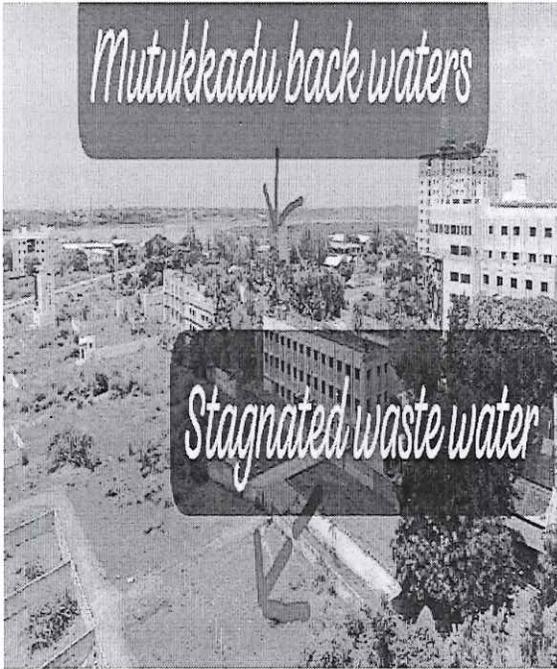


Padur Lake view from HITS

Photograph 2:



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Photograph 3:

9. It is respectfully submitted that the Institute was inspected on 19.11.2024 by TNPCB officials along with Institute Deputy Registrar.
10. It is respectfully submitted that the Institute has not obtained consent of the Board. The Institute has reported vide its letter dated 21.11.2024 that the total land area of the Institution is 2,49,400 Sq.m with 33 buildings (Inclusive of Academic, Non- Academic, Maintenance & Mess Blocks) and total built up area of 1,43,770.49 Sq.m (FSI area only).
11. It is respectfully submitted that the Institute has informed that the total number of manpower is around 7963 Nos (Days scholar students - 6728 Nos, Hostel students - 568 Nos, Teaching staff - 547 Nos & Non teaching staffs - 120 Nos) and it has provided STP of 150 KLD for the treatment of sewage generated and the treated sewage is utilized for on land gardening inside the campus.
12. It is respectfully submitted that the Institute has provided sewage sump in each block to collect sewage generated from those block and it is pumped to the STP for further treatment.
13. It is respectfully submitted that the Water consumption and sewage generated from the Institute is tabulated as below:

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SI.No.	Manpower	Water consumption (Source: National Building Code 2016, BIS)	Sewage generated (80% of Consumption)
1	Days scholar students - 6728	45 litres/head/day = 45 x 6728 = 302 KLD	241 KLD
2	Hostel students – 568 Nos	135 litres/head/day = 135 x 568 = 77 KLD	62 KLD
3	Teaching Staff – 547 Nos	45 litres/head/day = 45 x 547 = 25 KLD	20 KLD
4	Non teaching staffs – 120 Nos	45 litres/head/day = 45 x 120 = 5.4 KLD	4 KLD
Total Sewage generated			327 KLD

14. It is respectfully submitted that as the existing STP is under capacity of only 150 KLD, the Institute has reported that another STP of 450 KLD has been proposed to be installed within the premises to treat the entire sewage generated within the campus.
15. It is respectfully submitted that the Institute has open well of 6 Nos and daily water quantity utilised is about 4,60,000 Litres. Four Water Treatment Plants (WTP - RO) are available within the campus and it is reported that the RO reject utilised on land for gardening.
16. It is respectfully submitted that the storm water drain is located inside the premises on the northern side of the institute. The storm water along with sewage from outside areas of the upstream side of the institution (Western side) flows through it. This drain has no proper outlet beyond the campus and the storm water is found flowing in a private land on the eastern side and subsequently reaches the Buckingham Canal.
17. It is respectfully submitted that the Institute has been addressed to obtain Consent and submit action plan to revamp the existing STP to operate efficiently and to submit proposal and action plan for the installation of the proposed 450 KLD STP vide letter dated 20.11.2024.
18. It is respectfully submitted that the Hon'ble National Green Tribunal (SZ) on 29.11.2024 has passed an order as follows:

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“6. Therefore, we direct the District Collector – Chengalpattu to convene a meeting with the TNPCB, the local authority and also the applicant institution and come up with a workable solution.

7. From the letter of the TWAD Board as referred to above, there are defaulters who are letting out untreated sewage into the storm water drain. In this regard, the TNPCB is directed to issue notices and take action against the defaulters.

8. The Original Application No.48 of 2022 (SZ) is listed today, which involves an identical issue relating to the very same area and the same local authority. Let the authority as directed above also consider the same and give us a report in common”.

19. It is respectfully submitted that for the compliance of the above said Hon’ble National Green Tribunal direction, the District Collector, Chengalpattu has formed a committee with the following members.

Sl.No.	Committee Member	Member Status
1	Sub Collector, Chengalpattu	President
2	Tahsildar, Thiruporur	Member
3	District Environmental Engineer, TNPCB	Member
4	Block Development Officer, Thiruporur	Member
5	Block Medical Officer, Chengalpattu	Member
6	Executive Engineer, TWARD	Member

20. It is respectfully submitted that subsequently, a meeting was convened at the District Collectorate on 01.02.2025 and the committee was instructed to inspect the said area and furnish report. In this regard, the said area was inspected on 05.02.2025 by Assistant Environmental Engineer, TNPCB along with BDO, Thiruporur and on 18.02.2025 by Assistant Engineer, Highways Department along with BDO, Thiruporur and Padur Panchayat, the following details are submitted below:

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- It was observed that the sewage flows through the storm water drain provided by the Highways Department from Kelambakkam to Padur stretch from residential and commercial establishments.
- The High Rise Buildings in Padur were inspected and the status of Sewage treatment plants provided is tabulated below:

1) Sewage Treatment Plant

S. No	Name and address of high rise buildings	No. of flats/ residential units	Total sewage generated	Capacity of STP	Whether the capacity of STP is sufficient	Whether flow meters installed	Mode of disposal of sewage after STP
1.	Gem Grove Apartment (Gem Granites), Padur Village, Thiruporur Taluk, Chengalpattu District	540 flats	240 KLD	450KLD	YES	YES	Gardenin g and Toilet flushing
2.	Rosedale Apartment (ETA Star Property Developers Ltd), Padur Village, Thiruporur Taluk, Chengalpattu District	372 flats	160 KLD	360 KLD	YES	YES	Gardenin g and Toilet flushing
3.	Pacifica Happiness Tower Apartment (Pacifica (Chennai Projects) Infrastructures Co. Private Limited	662 flats	285 KLD	440 KLD	YES	Yes	Gardenin g and Toilet flushing

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	(Aurum Phase I), Padur Village, Thiruporur Taluk, Chengalpattu District						
4.	Shri Janani Homes Pvt. Ltd., - Janani Blue Bells Apartment and M/s.Padur Janani's Blue Bells Apartment Flat Owners Association, Padur Village, Tiruporur Taluk, Chengalpattu District	288 flats	125 KLD	150 KLD	YES	NO	Not in operation. Sewage disposed through tanker lorries to Common STP at Perungudi
5.	Godrej Apartment (SSPDL Green Acres LLP), Padur Village, Tiruporur Taluk, Chengalpattu District	455 flats	210 KLD	250 KLD	YES	YES	On land gardening, part utilized for toilet flushing & excess treated sewage for avenue plantation through local body
6.	Colourberry Apartment, Padur Village, Tiruporur Taluk, Chengalpattu District	96 flats	41 KLD	80 KLD	YES	No	STP provided within the premises.


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7.	Mantri Synergy Apartment, Padur Village, Tiruporur Taluk, Chengalpattu District	765 flats	330 KLD	270 KLD	YES	No	Gardening and excess treated sewage disposed through tanker lorries to Common STP at Perungudi
8.	Xs Real Symphony Apartment, Padur Village, Tiruporur Taluk, Chengalpattu District	200 flats	87 KLD	130 KLD	YES	YES	Gardening, toilet flushing
9.	Xs Real Harmony Apartment, Padur Village, Tiruporur Taluk, Chengalpattu District	228 flats	100 KLD	130 KLD	YES	YES	Gardening, toilet flushing
10.	Xs Real Amity Apartment, Padur Village, Tiruporur Taluk, Chengalpattu District	180 flats	80 KLD	120 KLD	YES	NO	Gardening, toilet flushing
11.	Xs Real Siena Apartment, Padur Village, Tiruporur Taluk, Chengalpattu District	140 flats	65 KLD	100 KLD	YES	YES	Gardening, toilet flushing
12.	Xs Real Fontana Apartment, Padur Village, Tiruporur	81 flats	35 KLD	70 KLD	YES	YES	Gardening, toilet flushing

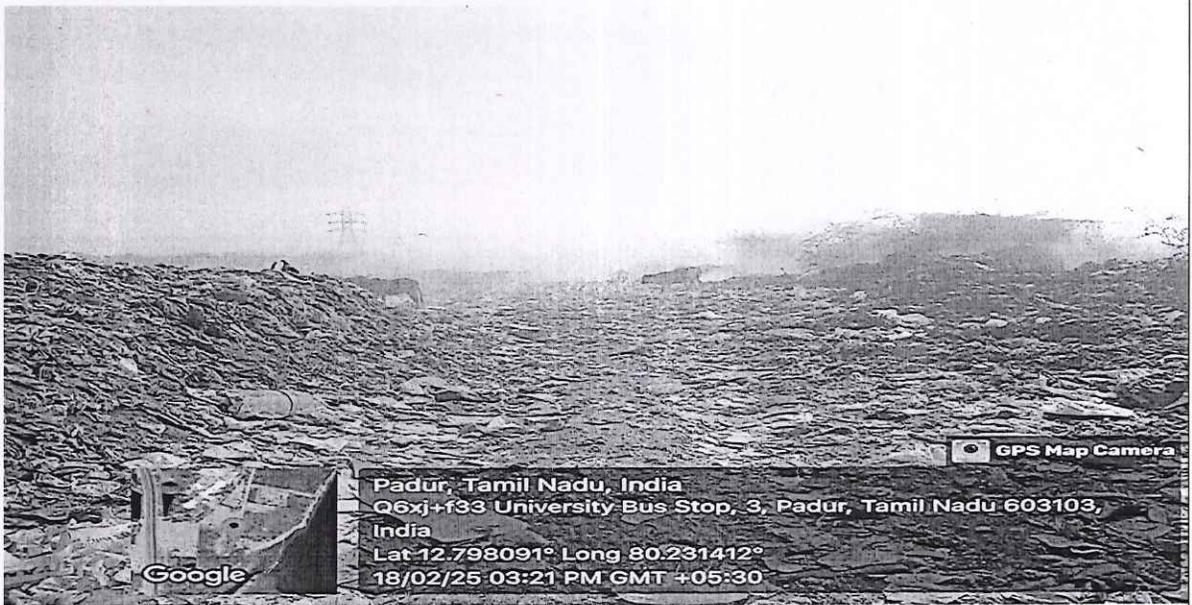
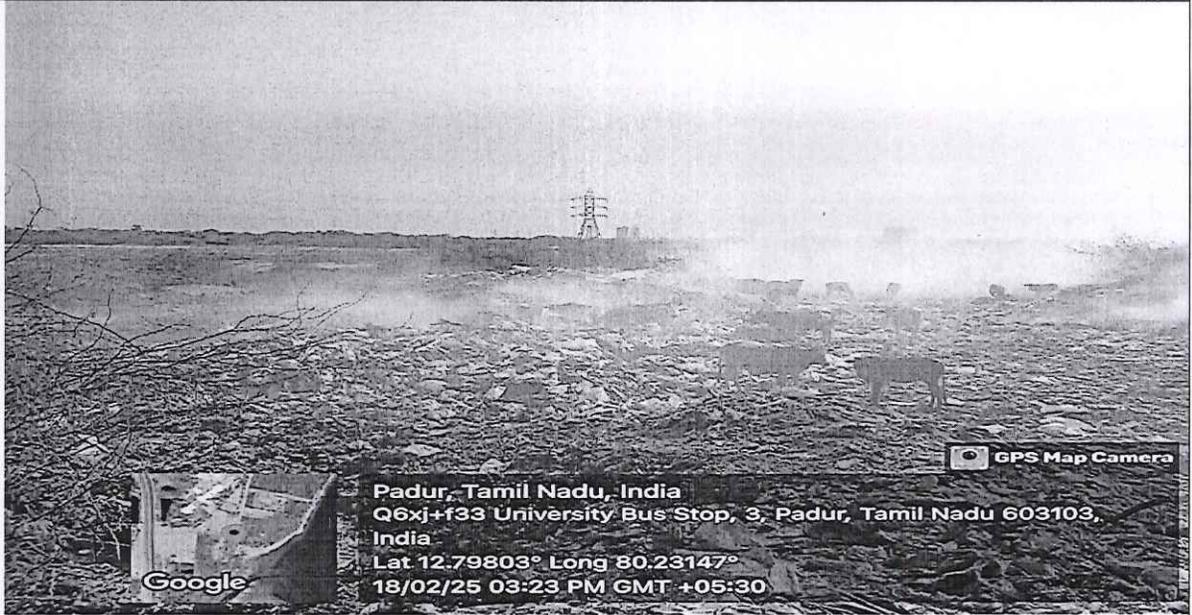
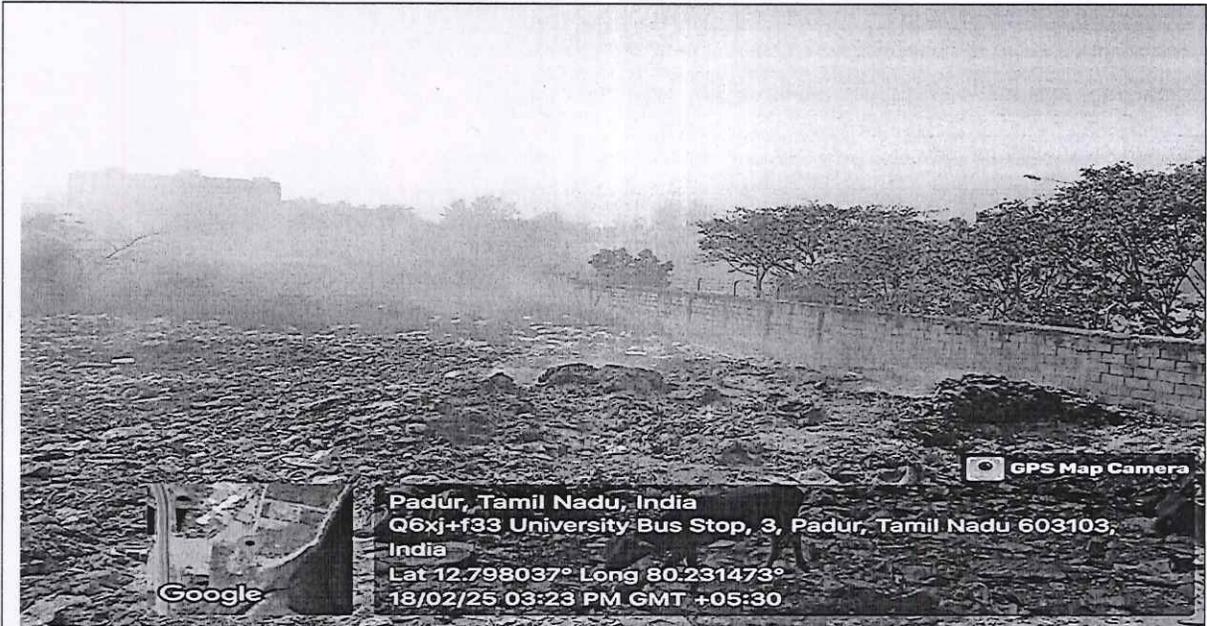
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	Taluk, Chengalpattu District						
13.	Jain Inseli Apartment, Padur Village, Tiruporur Taluk, Chengalpattu District	804 flats	400 KLD	600 KLD	YES	NO	Gardenin g, toilet flushing
14.	Purvankara Swan Lake Apartment, Padur Village, Tiruporur Taluk, Chengalpattu District	730 flats	400 KLD	700 KLD	YES	NO	Gardenin g, toilet flushing

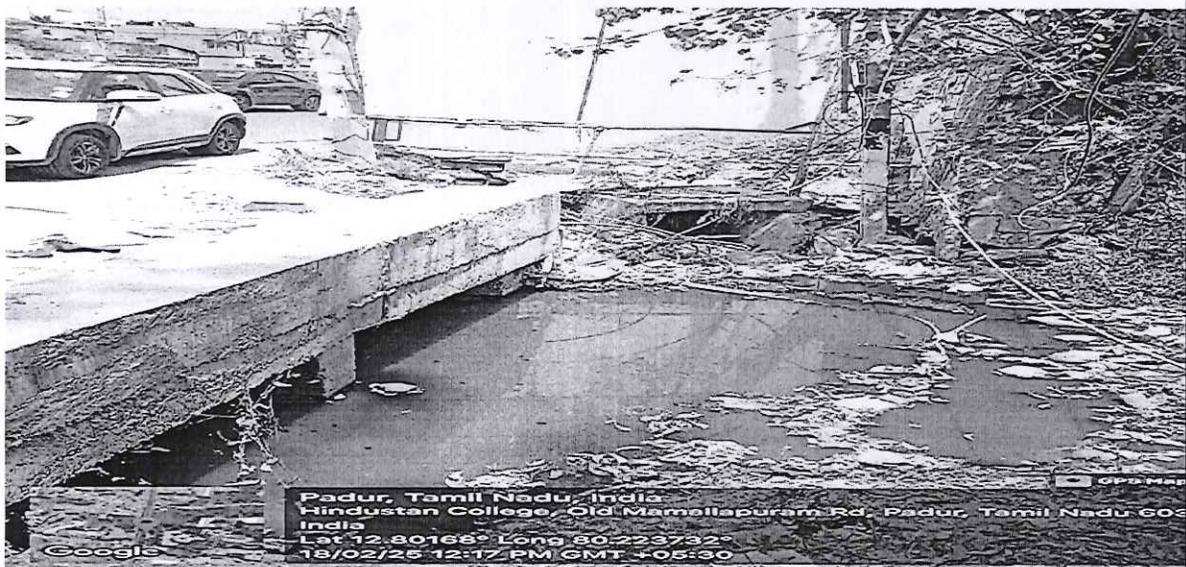
21. It is respectfully submitted that during inspection it was observed that no underground sewerage system provided for the entire area from Kelambakkam to Padur Panchayat and the sewage generated from residential and commercial shops other than High Rise Apartments are managed by their own septic tank arrangements. It was also reported that the Padur Panchayat has levied fine to M/s. Urbanrise Revolution One & M/s. Janani Blue Bells Apartments at Padur and the disposal points were sealed to avoid sewage flow entering the Storm water drain. Now, during inspection, it was observed that M/s. Urbanrise Construction LLP has STP provided and was found in operation and treated sewage utilized for toilet flushing. M/s. Janani Blue Bells Apartments not operating the STP and the sewage disposed through tanker lorries to Common STP at Perungudi. The solid waste collected from the Padur Panchayat were dumped in the vacant land at the back of M/s. Hindustan Institute of Technology and Science. The BDO, Thiruporur Village Panchayat instructed the Padur Panchayat to remove the dumped solid waste immediately.

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The photographs taken during inspection:



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22. It is respectfully submitted that in this regard as per the earlier orders in O.A.No.197 of 2024, directions under Section 5 of the Environment (Protection) Act 1986 was already issued to the Block Development Officer, Thiruporur Panchayat Union, Chengalpattu District vide Proc.No.T3/TNPCB/F.022998/ NGT/SWM/2024 dated 22.11.2024 for

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non compliance of Solid Waste Management Rules, 2016 by Muttukadu, Padur and Navalur Village Panchayats of Thiruporur Panchayat Union to comply the following:

- a. To ensure 100 percent collection of solid waste being generated within its jurisdiction with proper segregation, door to door collection, processing and disposal by complying with the provisions of the Solid Waste management Rules, 2016.
- b. To stop dumping and burning of unsegregated municipal solid waste along the bank of Buckingham Canal or at any site of the Panchayat Union.
- c. To setup required capacity of solid waste processing facilities for the processing of municipal solid waste generated in the Panchayat Union.
- d. To ensure no discharge of untreated sewage into the Buckingham Canal and to provide Underground Sewerage System within their jurisdiction to collect the sewage generated and transmit it to the Sewage Treatment Plant for treating the same.
- e. To deploy Security Guards, Crush barrier, Compound Wall (with temporary sheets) to avoid discharge of untreated sewage by the tanker lorries into the Buckingham Canal.
- f. to remit interim Environmental Compensation of Rs.75 lakh (Rs.25 lakh x 3 Village Panchayats - Muttukadu, Padur and Navalur) from the period 25.08.2022 to 31.09.2024 for non compliance of the Solid Waste management Rules, 2016.

23. It is respectfully submitted that in view of the above, based on the District Environmental Engineer, Maraimalai Nagar recommendation vide Lr.No.DEE/TNPCB/MMN/Hon'ble NGT O.A.No.168 of 2024, Dated: 21.02.2025, the TNPC Board vide Proc No: T4/TNPCBd/F.011346/MMN/EPA/2023 Dated: 27/03/2025 (Copy enclosed in annexure) has issued the following direction to the Commissioner/Block development officer, Tiruporur Panchayat Union, Chengalpattu District and the Secretary, Padur Village Panchayat, Padur, Tiruporur Taluk, Chengalpattu District under Section 5 of the


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Environment (Protection) Act 1986 to comply with the following within 3 months time

1. Padur Village Panchayat shall ensure 100% collection of solid waste being generated within its jurisdiction with proper segregation, door to door collection, processing and disposal by complying with the provisions of the Solid Waste Management Rules 2016 within three months time.
2. The Village Panchayat shall establish Micro composting centre within three months time to compost the segregated Biodegradable wastes and shall dispose the non degradable waste including plastic waste through recycling facilities or through coprocessing in the cement factories.
3. The Village Panchayat shall keep vigil in their Village Panchayat area and levy fine on the violators dumping solid waste and other waste under Local body Acts.
4. The Village Panchayat shall create awareness regarding the source segregation of the solid wastes and to encourage the public to deposit only segregated wastes and shall deploy sanitary supervisors to conduct various demonstrations regarding the segregation of the solid wastes and to demonstrate the home composting process to the residents in all the residential areas in its jurisdiction.

24.It is respectfully submitted that the TNPC Board vide Proc No: T4/TNPCBd/F.011346/MMN/W/2023 Dated: 27/03/2025(Copy enclosed in annexure) has issued the following direction to the Commissioner/Block development officer, Tiruporur Panchayat Union, Chengalpattu District and to the Secretary, Padur Village Panchayat, Padur, Tiruporur Taluk, Chengalpattu District under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 as amended to strictly comply with the following :

1. Tiruporur Panchayat Union Shall ensure that no sewage from the residential areas/commercial buildings shall be discharged into

shale 7/4/25
 JOINT CHIEF ENVIRONMENTAL ENGINEER
 TAMIL NADU POLLUTION CONTROL BOARD
 No.76, MOUNT SALAI, GUINDY,
 CHENNAI-600 032.

storm water drain/ water bodies and shall take immediate action to plug all the sewage outfalls from the unsewered residential areas/commercial buildings into water bodies

2. The Thiruporur Panchayat union shall initiate immediate action to provide Underground Sewerage System within their jurisdiction to collect the sewage and transmit it to the nearest Sewage Treatment Plant for treating the same.

Therefore, it is humbly prayed that this Hon'ble National Green Tribunal (Southern Zone) may be pleased to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case and thus render justice.

shuliy-7/4/25
 JOINT CHIEF ENVIRONMENTAL ENGINEER
 TAMIL NADU POLLUTION CONTROL BOARD
 No.76, MOUNT SALAI, GUINDY,
 CHENNAI-600 032.

VERIFICATION

I, S.Indiragandhi, D/o.A.Soundararajan, working as Joint Chief Environmental Engineer, having office at No. 76, Anna Salai, Guindy, Chennai-32, do hereby submit that the above contents are true to the best of my knowledge and belief through records.

shuliy-7/4/25
 JOINT CHIEF ENVIRONMENTAL ENGINEER
 TAMIL NADU POLLUTION CONTROL BOARD
 No.76, MOUNT SALAI, GUINDY,
 CHENNAI-600 032.



TAMIL NADU POLLUTION CONTROL BOARD

Proc No: T4/TNPCBd/F.011346/MMN/EPA/2025 Dated: 27/03/2025

Sub: TNPCB Board-Hon'ble NGT (SZ) – O.A. NO. 168 OF 2024 (SZ) filed by M/s. Hindustan institute of technology and science, No.1. Padur village, Tiruporur Taluk, Chengalpattu District- merged with O.A.No.48 of 2022 (SZ) filed by Meiyappan, Chengalpattu- Directions under Section 5 of the Environment (Protection) Act 1986- issued- Reg.

Ref: 1. Hon'ble NGT (SZ), Chennai order dated 29.11.2024 in original application No. 168 of 2024 (SZ)
2. Hon'ble NGT (SZ), Chennai order dated 04.02.2025 in original application No. 168 of 2024 (SZ)
3. DEE, MMN Lr.No. DEE/TNPCB/MMN /Hon'ble NGT O.A.No.168 of 2024 dt 21.02.2025.

Whereas the Hon'ble National Green Tribunal (SZ), Chennai in O.A.No.168 of 2024 (SZ) filed by M/s.Hindustan Institute of Technology and Science, No.1, Padur village, Thiruporur Taluk, Chengalpattu District – Merged with O.A.No.48 of 2022 (SZ) filed by Meiyappan, Chengalpattu has passed an order on 29.11.2024 (vide reference 1st cited) as follows:

"6. Therefore, we direct the District Collector – Chengalpattu to convene a meeting with the TNPCB, the local authority and also the applicant institution and come up with a workable solution.

7. From the letter of the TWAD Board as referred to above, there are defaulters who are letting out untreated sewage into the storm water drain. In this regard, the TNPCB is directed to issue notices and take action against the defaulters.

8. The Original Application No.48 of 2022 (SZ) is listed today, which involves an identical issue relating to the very same area and the same local authority. Let the authority as directed above also consider the same and give us a report in common".

Whereas in due compliance of the said Hon'ble National Green Tribunal direction, District Collector, Chengalpattu has formed a committee with the following members.

Sl.No.	Committee Member	Member Status
1	Sub Collector, Chengalpattu	President
2	Tahsildar, Thiruporur	Member
3	District Environmental Engineer, TNPCB	Member
4	Block Development Officer, Thiruporur	Member
5	Block Medical Officer, Chengalpattu	Member
6	Executive Engineer, TWARD	Member

Whereas subsequently, a meeting was convened at the District Collectorate on 01.02.2025 and the committee was instructed to inspect the said area and furnish report. In this regard, the said area was inspected by Assistant Environmental Engineer, TNPCB along with BDO, Thiruporur on 05.02.2025 and along with BDO, Thiruporur, Assistant Engineer, Highways Department and Padur Panchayat 18.02.2025 and the following details are submitted below.

1. It was observed that the sewage flows through the storm water drain provided by the Highways Department from Kelambakkam to Padur stretch from residential and commercial establishments
2. The High Rise Buildings in Padur were inspected and the status of Sewage treatment plants provided is tabulated below

Sewage Treatment Plant

31

S. No.	Name and address of high rise buildings	No. of flats/residential units	Total sewage generated	Capacity of STP	Whether the capacity of STP is sufficient	Whether flow meters installed	Mode of disposal of sewage after STP
1.	Gem Grove Apartment (Gem Granites), Padur Village, Thiruporur Taluk, Chengalpattu District	540 flats	240 KLD	450 KLD	YES	YES	Gardening and Toilet flushing
2.	Rosedale Apartment (ETA Star Property Developers Ltd), Padur Village, Thiruporur Taluk, Chengalpattu District	372 flats	160 KLD	360 KLD	YES	YES	Gardening and Toilet flushing
3.	Pacifica Happiness Tower Apartment (Pacifica (Chennai Projects) Infrastructures Co. Private Limited (Aurum Phase I)), Padur Village, Thiruporur Taluk, Chengalpattu District	662 flats	285 KLD	440 KLD	YES	Yes	Gardening and Toilet flushing
4.	Shri Janani Homes Pvt. Ltd., - Janani Blue Bells Apartment and M/s.Padur Janani's Blue Bells Apartment Flat Owners Association, Padur Village, Tiruporur Taluk, Chengalpattu District	288 flats	125 KLD	150 KLD	YES	NO	Not in operation. Sewage disposed through tanker lorries to Common STP at Perungudi



TAMIL NADU POLLUTION CONTROL BOARD



5.	Godrej Apartment (SSPDL Green Acres LLP), Padur Village, Tiruporur Taluk, Chengalpattu District	455 flats	210 KLD	250 KLD	YES	YES	On land gardening, part utilized for toilet flushing & excess treated sewage for avenue plantation through local body
6.	Colourberry Apartment, Padur Village, Tiruporur Taluk, Chengalpattu District	96 flats	41 KLD	80 KLD	YES	No	STP provided within the premises.
7.	Mantri Synergy Apartment, Padur Village, Tiruporur Taluk, Chengalpattu District	765 flats	330 KLD	270 KLD	YES	No	Gardening and excess treated sewage disposed through tanker lorries to Common STP at Perungudi
8.	Xs Real Symphony Apartment, Padur Village, Tiruporur Taluk, Chengalpattu District	200 flats	87 KLD	130 KLD	YES	YES	Gardening, toilet flushing
9.	Xs Real Harmony Apartment, Padur Village, Tiruporur Taluk, Chengalpattu District	228 flats	100 KLD	130 KLD	YES	YES	Gardening, toilet flushing
10.	Xs Real Amity Apartment, Padur Village, Tiruporur Taluk, Chengalpattu District	180 flats	80 KLD	120 KLD	YES	NO	Gardening, toilet flushing
11.	Xs Real Siena Apartment, Padur Village, Tiruporur Taluk, Chengalpattu District	140 flats	65 KLD	100 KLD	YES	YES	Gardening, toilet flushing

No. 76, MOUNT SALAI, GUINDY, CHENNAI - 600 032.

Tel : 044-22353134 - 139 Fax : 044-22353068

Email : tnpcb_aha@vsnl.com Web : tnpcb.gov.in

12.	Xs Real Fontana Apartment, Padur Village, Tiruporur Taluk, Chengalpattu District	81 flats	35 KLD	70 KLD	YES	YES	Gardening, toilet flushing
13.	Jain Inseli Apartment, Padur Village, Tiruporur Taluk, Chengalpattu District	804 flats	400 KLD	600 KLD	YES	NO	Gardening, toilet flushing
14.	Purvankara Swan Lake Apartment, Padur Village, Tiruporur Taluk, Chengalpattu District	730 flats	400 KLD	700 KLD	YES	NO	Gardening, toilet flushing

- It was observed during inspection that no underground sewerage system provided for the entire area from Kelambakkam to Padur Panchayat and the sewage generated from residential and commercial shops other than High Rise Apartments are managed by their own septic tank arrangements.
- It was reported that the Padur Panchayat has levied fine to M/s.Urbanrise Revolution One & M/s.Janani Blue Bells Apartments at Padur and the disposal points were sealed to avoid sewage flow entering the Storm water drain. Now, during inspection, it was observed that M/s.Urbanrise Construction LLP has STP provided and was found in operation and treated sewage utilized for toilet flushing. M/s.Janani Blue Bells Apartments not operating the STP and the sewage disposed through tanker lorries to Common STP at Perungudi.
- The solid wastes collected from the Padur Panchayat were dumped in the vacant land at the back of M/s.Hindustan Institute of Technology and Science. The BDO, Thiruporur Village Panchayat instructed the Padur Panchayat to remove the dumped solid waste immediately.

Whereas in view of the above, DEE, TNPCB, Maraimalai Nagar has recommended that Directions under Section 5 of the Environment (Protection) Act 1986 may be issued to the Commissioner/Block development officer, Tiruporur Panchayat Union, Chengalpattu District and to the Secretary, Padur Village Panchayat, Padur, Tiruporur Taluk, Chengalpattu District for compliance of certain conditions mentioned therein.

Therefore, in exercise of the powers conferred under section 5 of the Environment (Protection) Act 1986, the Board hereby issues direction to the **Commissioner/Block development officer, Tiruporur Panchayat Union, Chengalpattu District and the Secretary, Padur Village Panchayat, Padur, Tiruporur Taluk, Chengalpattu District under Section 5 of the Environment (Protection) Act 1986 to comply with the following within 3 months time**

- Padur Village Panchayat shall ensure 100% collection of solid waste being generated within its jurisdiction with proper segregation, door to door collection, processing and disposal by complying with the provisions of the Solid Waste Management Rules 2016 within three months time.
- The Village Panchayat shall establish Micro composting centre within three months time to compost the segregated Biodegradable wastes and shall dispose the non degradable waste including plastic waste through recycling facilities or through coprocessing in the cement factories.



TAMIL NADU POLLUTION CONTROL BOARD



3. The Village Panchayat shall keep vigil in their Village Panchayat area and levy fine on the violators dumping solid waste and other waste under Local body Acts.
4. The Village Panchayat shall create awareness regarding the source segregation of the solid wastes and to encourage the public to deposit only segregated wastes and shall deploy sanitary supervisors to conduct various demonstrations regarding the segregation of the solid wastes and to demonstrate the home composting process to the residents in all the residential areas in its jurisdiction.

Failure to comply with the above said direction, necessary steps will be initiated as per the provisions of the Environment (Protection) Act 1986

An action taken report shall be furnished to this office within a month and the receipt of this proceeding shall be acknowledged.

Shubh 7/4/25
For Chairperson

To

1. The Commissioner
Block development officer,
Tiruporur Panchayat Union,
Chengalpattu District - 603 110
2. The Secretary,
Padur Village Panchayat, Padur,
Tiruporur Taluk,
Chengalpattu District-603 103.

OK
7/4/25

Copy to

1. The Joint Chief Environmental Engineer (Monitoring),
Tamil Nadu Pollution Control Board,
Chengalpattu - for information and necessary action please
2. The District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Maraimalai Nagar - for information and necessary action please
3. Technical File.



TAMIL NADU POLLUTION CONTROL BOARD



Proc No: T2/TNPCBd/F.011346/MMN/W/2025 Dated: 27.03.2025

Sub: TNPCB Board-Hon'ble NGT (SZ) – O.A. NO. 168 OF 2024 (SZ) filed by M/s. Hindustan institute of technology and science, No.1. Padur village, Tiruporur taluk, chengalpattu district- merged with O.A.No.48 of 2022 (SZ) filed by Meiyappan, Chengalpattu- Directions under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 as amended- issued- Reg.

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Whereas the Hon'ble National Green Tribunal (SZ), Chennai in O.A.No.168 of 2024 (SZ) filed by M/s.Hindustan Institute of Technology and Science, No.1, Padur village, Thiruporur Taluk, Chengalpattu District – Merged with O.A.No.48 of 2022 (SZ) filed by Meiyappan, Chengalpattu has passed an order on 29.11.2024 (vide reference 1st cited) as follows:

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29.26

- It was observed that the sewage flows through the storm water drain provided by the Highways Department from Kelambakkam to Padur stretch from residential and commercial establishments
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Sewage Treatment Plant

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TAMIL NADU POLLUTION CONTROL BOARD



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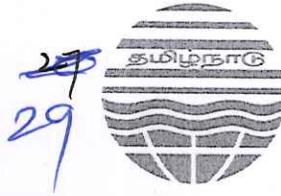
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- It was observed during inspection that no underground sewerage system provided for the entire area from Kelambakkam to Padur Panchayat and the sewage generated from residential and commercial shops other than High Rise Apartments are managed by their own septic tank arrangements.
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Whereas In view of the above, DEE, TNPCB, Maraimalai Nagar has recommended that directions under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 as amended may be issued to the Commissioner/Block development officer, Tiruporur Panchayat Union, Chengalpattu District and to the Secretary, Padur Village Panchayat, Padur, Tiruporur Taluk, Chengalpattu District for compliance of certain conditions mentioned therein.

Therefore, in exercise of the powers conferred Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 as amended, the Board has decided to issue direction to **the Commissioner/Block development officer, Tiruporur Panchayat Union, Chengalpattu District and to the Secretary, Padur Village Panchayat, Padur, Tiruporur Taluk, Chengalpattu District** under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 as amended **to strictly comply with the following :**

1. Tiruporur Panchayat Union Shall ensure that no sewage from the residential areas/commercial buildings shall be discharged into storm water drain/ water bodies and shall take immediate action to plug all the sewage outfalls from the unsewered residential areas/commercial buildings into water bodies



TAMIL NADU POLLUTION CONTROL BOARD



2. The Tiruporur Panchayat union shall initiate immediate action to provide Underground Sewerage System within their jurisdiction to collect the sewage and transmit it to the nearest Sewage Treatment Plant for treating the same.

Failure to comply with the above said direction, necessary legal action will be initiated as per the provisions in the said Act.

An action taken report shall be furnished to this office within a months time

The receipt of this proceeding shall be acknowledged.

shubh 1/4/25
For Chairperson
ok 1/4/25

To

1. The Commissioner
Block development officer,
Tiruporur Panchayat Union,
Chengalpattu District - 603 110
2. The Secretary,
Padur Village Panchayat, Padur,
Tiruporur Taluk,
Chengalpattu District-603103.

Copy to

1. The Joint Chief Environmental Engineer (Monitoring),
Tamil Nadu Pollution Control Board,
Chengalpattu - for information and necessary action please
2. The District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Maraimalai Nagar - for information and necessary action please
3. Technical File.

Handwritten scribbles or marks.





TAMIL NADU POLLUTION CONTROL BOARD
ADVANCED ENVIRONMENTAL LABORATORY

From

Tmt. N. Vadivu, M.Sc., B.Ed
Assistant Director (Lab)
Advanced Environmental Laboratory,
Tamil Nadu Pollution Control Board
No.76, Mount Salai, Guindy,
Chennai - 600 032.

To

The District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Maraimalai Adigalar Street,
Maraimalai Nagar,
Chengalpattu District - 603 209.

Letter No. TNPCB / AEL / CHN / ROA / Water / FEBRUARY - 3128

2024-2025/ Dated: 25.03.2025

Sir,

Sub: Analysis of Microbiology Sample - Report of Analysis Furnished - Reg.

Ref: 1 Your Letter No. DEE/ TNPCB / MMN / ROA / 2025
Dated : 06.02.2025

2 This Office Ack. No. 20585 / Dated: 06.02.2025

Please find enclosed the report of analysis in duplicate for Code Number of the
Microbiology Samples detailed below at Board Cost.

Sl. No.	Code No.	Analysis Charges (Rs.)	Sampling Charges (Rs.)	Total (Rs.)
1	DEEMMN 250170	9490	500	9990.00
Total Rs.				9990.00
(Rupees Nine Thousand Nine Hundred and Ninety only)				

N. V. Vadivu
25/3/25
Assistant Director (Lab)
Advanced Environmental Laboratory
TNPC Board, Chennai.

Encl.: As stated above
Copy to File

[Signature]
27/3/25



TAMIL NADU POLLUTION CONTROL BOARD
ADVANCED ENVIRONMENTAL LABORATORY
No. 76, MOUNT SALAI, GUINDY,
CHENNAI - 32.
TEST REPORT

29
31

Report of Analysis No. 3128 /2024 - 2025/ Dated:25.03.2025

Name and Address of the sender	:	The District Environmental Engineer, Tamil Nadu Pollution Control Board, Maraimalai Nagar		
Nature and number of samples	:	1 Number of Microbiology, DO Sample	Sample quantity 300ml	Sealed in 300ml glass Bottle
Date and time of sample collection	:	05.02.2025 at 1.15 PM	Date & time of sample receipt at the lab	06.02.2025 at 3.15 PM
Point of Collection	1	UnTreated - Padur Storm Water Drain (Near Hindustan College)		
Analysis Starting date	:	07.02.2025	Analysis Completion Date	25.03.2025

Sl. No.	DEE Code No.	Unit	DEEMMN 250170	Test Method
	Lab Code No.		FEB - 3128	
	Parameters			
1	Fecal Coliform	MPN/100ml	2406.6	APHA 23rd Edn 2017,-9223 A,B
2	Total Coliform	MPN/100ml	9208	APHA 23rd Edn 2017,-9223 A,B
3	Dissolved Oxygen	mg/L	NIL	APHA 23rd Edn 2017-4500-O C

Disclaimer

The test items will not be retained for more than 15 days from the date of test report
The test results relate only to the items tested as received.

N.V. 
Assistant Director (Lab)
AEL, TNPCB, Chennai-32.


27/3/25

**BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL,
SOUTHERN ZONE AT CHENNAI**

Original Application No. 168 of 2024

M/s. Hindustan Institute of Technology &
Science,
(Deemed to be University)
Represented by its Registrar,
Prof. Dr. Muthukumar Subramanian
Rajiv Gandhi Salai (OMR),
Padur, Chennai-603103

..Applicant.

-Vs-

Member Secretary,
Tamil Nadu Pollution Control Board,
No.76, Anna Salai, Guindy,
Chennai- 600032 & ors.

...Respondents

**REPORT FILED ON BEHALF OF
THE FIRST RESPONDENT- TAMIL
NADU POLLUTION CONTROL
BOARD.**

**Advocate for Respondent: TNPCB
Thiru.Sai Sathya Jith,
Advocate, Chennai.**

14.07.2025
Date: ~~08.04.2025~~.

30.07.2025
Date of hearing on: ~~08.04.2025~~